

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.996/2003

Thursday, this the 17th day of April, 2003

Hon'ble Shri Govindan S. Tampi, Member (A)

VACATION BENCH

Ms. Geeta Kumar
w/o Late Col. S.C.Kumar
A-7/1 Aditi Apartments
D-1 Block, Janakpuri, New Delhi

..Applicant

(By Advocate: Shri R.P.Luthra)

Versus

1. The Commissioner
Kendriya Vidyalaya Sangathan
18 Institutional Area
Shaheed Jit Singh Marg, New Delhi
2. The Asstt. Commissioner
Kendriya Vidyalaya Sangathan
Delhi Region, JNU, New Delhi
3. Education Officer
(Mr. P. Devasena)
18 Institutional Area
Shaheed Jit Singh Marg
New Delhi
3. Principal
Kendriya Vidyalaya
Janakpuri, C-2 Area
New Delhi

..Respondents

O R D E R (ORAL)

Shri R.P.Luthra, learned counsel presses the OA.

2. The applicant, who is working as a Teacher in Kendriya Vidyalaya Sangathan at Janakpuri, transferred to Mandsaur, Madhya Pradesh vide impugned order dated 4.4.2003. The applicant is a widow with dependent aged mother in law to be looked after. She has been working for the last ten years in Delhi whereto she had been brought on compassionate grounds. The applicant requests that the impugned orders be quashed and set aside or in

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the alternative, directions be issued to consider her representation dated 16.4.2003.

3. The transfer is a matter within the exclusive domain of the Executive and unless and until it is found to be against the guidelines and is malafide, Courts and Tribunal are vary of interfering the same. However, as it appears that the applicant's case would merit consideration and her representation is also pending with the respondents, the present OA is disposed of with a direction to the respondents to dispose of the said representation dated 16.4.2003, if already filed, within a period of one month from today. Till the representation is disposed of, the impugned orders would stand stayed.

Issue Dasti.

(GOVINDAM S. TAMPI)
MEMBER (A)

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